

**Central Administrative Tribunal  
Principal Bench**

**OA-1323/2018**

**New Delhi, this the 04<sup>th</sup> day of April, 2018**

**Hon'ble Mr. Uday Kumar Varma, Member (A)**

Smt. Padma,  
W/o Late K. Karappaiyan Ganesh  
R/o 16/462, Kalyanpuri,  
New Delhi.

... Applicant

(through Ms. Rich Ojha)

Versus

Union of India through  
Secretary, Deptt. Of Industrial  
Policy & Promotion,  
Ministry of Commerce & Industry,  
Udyog Bhavan, New Delhi.

... Respondents

**ORDER (ORAL)**

Inter alia it is contended that the applicant is the wife of the deceased Government employee K. Karappaiyan Ganesh and on his death in harness, she had made an application for compassionate appointment on 04.04.2013. It is further contended that her case was taken up for consideration by the authorized committee on 14.01.2014. However, pursuant to the minutes of this committee, nobody has been appointed. It is also contended that there has been no transparency while considering the case before the committee.

2. In the circumstances, it is the prayer of the applicant that the respondents may be directed to consider the case of compassionate appointment of the applicant as per rules in a time bound manner.
3. Given the nature of prayer, there is no necessity to issue notice to the respondents at this stage. The respondents, i.e., Secretary, Deptt. of Industrial

Policy & Promotion, Ministry of Commerce & Industry, is directed to consider the application of the applicant in connection with compassionate appointment in the light of rules, regulations and law in this regard and take decision on the same within four months from the date of receipt of certified copy of this order. This direction shall not prejudice any aspects of delay, laches or limitation. Needless to add that such a direction does not construe my opinion on the merits of the case. OA is accordingly disposed of.

**(Uday Kumar Varma)  
Member (A)**

/ns/